

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.8.2015

OA No. 291/00523/2015

Mr. P.N.Jatti, Counsel for the applicant.

Heard the Ld. Counsel for applicant.

The applicant applied before the respondents in pursuance to the employment notification No.03/2013 dated 1.12.2013 for selection against the post for grade pay Rs.1800/- . The applicant is a physically handicapped person. The applicant was declared as successful candidate. He was called for documents verification and medical examination. Annexure A/3, A/4 and A/5 are the documents relating to process of his selection. It is prayed that the applicant appeared before the respondents and submitted his all relevant documents including medical certificate of physical disability on 21.4.2015 certifying 40% disability. It is prayed that respondents should be resisted for not to reject the documents in order to accept him as physical handicapped category candidate.

2. The applicant submitted Annexure A/1 representation dated 3.8.2015. The grievance of the applicant is that the representation submitted by him has not been decided till now.
3. In the facts and circumstances, the only relief is to be granted directing the respondents to dispose of the representation of the applicant. In view of the limited relief being granted, the OA can be disposed of without issuing notice to the respondents.

4. The OA is, therefore, disposed of directing the respondents to consider and decide the Annexure A/1 representation dated 3.8.2015 and to pass a reasoned and speaking order within a period of two months from the date of receipt of this order. The applicant shall provide a copy of paper book along with this order to respondents within a period of two weeks from today.

5. The applicant will be at liberty to approach this Tribunal if so advised, in the event of not satisfying with the speaking order of the respondents.

6. It is made clear that the respondents shall keep one post vacant as per the notification No.03/2013 till the final disposal of representation of the applicant.



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/